

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
Srinagar/Jammu

**Notification**

Jammu, the 5<sup>th</sup> June, 2025

**S.O 148** .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint the following officers to be the Executive Magistrates, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Jammu.

S.No.	Name of the Officer Ms./Mr.	Present place of posting/Jurisdiction
01	Mona Chalotra, Jr. JKAS	Tehsildar, HQA to the Deputy Commissioner, Jammu.
02	Deepak Bharti, Jr. JKAS	Tehsildar , Jourian

**By Order of the Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**  
Dated :- 05 -06 - 2025

No. LAW-Powr/5/2022-10

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Jammu. This is with reference to letter No. 619-Rev-Adm-MF-21-2025 dated 09-05-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

**Additional Secretary to Government**  
**Department of Law Justice & PA**